

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.644/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning of Element at S. No. 1(b) of Schedule 3 of the Transmission Service Agreement dated 26.8.2021 on account of Force Majeure and compensation towards additional amounts incurred by the Petitioner on account of Change in Law.

Petitioner : Koppal Narendra Transmission Limited (KNTL)

Respondents : ReNew Surya Ojas Private Limited and Ors.

Date of Hearing : **5.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, KNTL
Shri Girik Bhalla, Advocate, KNTL
Ms. Garima Adlakha, Advocate, KNTL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the present case seeking the Force Majeure and Change in Law reliefs in respect of Element at S. No.1(b) of the Schedule 4 of TSA dated 26.8.2021 is consequential to its case in Petition No. 36/MP/2024 (involving the rest of the Elements), which was being reserved for order. The learned counsel further submitted that since one of the Respondents has also filed a reply in this case, it may be taken up for hearing on another date. Considering the request of the learned counsel for the Petitioner, the matter was adjourned.

2. The Commission directed the Respondents to file their respective reply within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks.
3. The Petition will be listed for hearing on **14.4.2026**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

